

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

IB-795/ND/2018

IN THE MATTER OF:

M/s. Kei Industries Ltd.

...PETITIONER

Vs.

M/s. Hacienda Projects Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 30.09.2019

Coram:

SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor

:Mr. Ajay Kohli and

Ms.Priyanka Ghorawat, Advocates

For the Respondent/ Corporate-debtor

:Ms. Shreya Kohli, Advocate

ORDER

Heard the counsel for the operational-creditor as well as counsel for the corporate-debtor. Both the counsels have submitted that the matter is settled in all respects outside the Tribunal. The counsel for the operational-creditor has submitted that the corporate-debtor has given a demand draft for Rs. 2,00,000/-and this payment is towards the full and final settlement of the matter and sought their intention to withdraw the petition in all respects. The petition stands dismissed as withdrawn.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Annu)